

**BEFORE THE HON'BLE CHAIRPERSON AND PUSINE MEMBERS,
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI
(COURT NO.2)
ORIGINAL APPLICATION NO.10/2023**

IN THE MATTER OF:

Puja Kumar ...Applicant

Versus

Ansal APIRespondent

AFFIDAVIT

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Filed by the respondent

Through

Place: New Delhi
Date:15.05.2023


 Counsel
 Rakesh Kumar,
 Advocate
 Enrol. No.D-R/87/98
 T-6, Lower Ground Floor,
 Green Park Extension, New Delhi
 Mob:9818946602
 Email: kumarrakesh41@rediffmail.com

Email: kumarrakesh41@rediffmail.com



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**BEFORE THE HON'BLE CHAIRPERSON AND PUSINE MEMBERS,
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI
(COURT NO.2)
ORIGINAL APPLICATION NO.10/2023**

IN THE MATTER OF:

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Versus

Ansal APIRespondent

Next date of hearing:17.05.2023

**REPLY ON BEHALF OF THE RESPONDENT TO THE COMPLAINT
DATED NIL MADE BY THE APPLICANT PUJA KUMAR**

MOST RESPECTFULLY SHOWETH:-

PRELIMINARY SUBMISSIONS:

1. That the present reply is being filed by Sh. Adarsh Singh, HR official of the respondent company by virtue of authorization letter/resolution in his favour for and on behalf of the respondent company. He is fully competent, concerned and authorized official of the respondent company and has full, personal as well as professional knowledge of the present case, as being derived from the records of the respondent company maintained during its regular course of business. Copy of the said board resolution is annexed herewith as **Annexure-R/1**.

PRELIMINARY OBJECTIONS:



1. That the complainant has no locus standi to file the complaint under reply. She is stranger to the respondent. Moreover, as per the best of knowledge and understanding of the respondent, the complainant has not suffered any kind of problems, difficulty on account of the said project developed by respondent office.
2. That it is pertinent to mention here that the respondent office is one of the pioneers in the said field of construction of mega buildings, housing projects, etc. on pan India basis for the last more than 2 decades. It has successfully developed and completed various projects remarkably, well on time and without any complaints etc. upto the full satisfaction of its customers and in complete compliance of the applicable provisions of law.
3. That it is further pertinent to mention here that the respondent is a law abiding entity. Its takes due and proper care regarding compliance of applicable laws and especially environmental protection rules and regulations.
4. That the complaint of the complainant is not maintainable because the complainant is a professional litigant. The complainant is an extortionist and appears to be a blackmailer. She is apparently involved in filing such false and frivolous complaints here and there and courts cases against the companies like the respondent



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office in order to blackmail them to extort money under compulsion, threat, undue pressure and coercion by way of abuse and misuse of process of law.

5. That the complaint of the complainant is not maintainable because the contents of the same are highly false, vague, baseless, without any material particulars and details etc. and is malicious and by way of misuse and abuse of process of law. The contents and averments of the said complaint under reply are completely wrong and are nothing but a bundle of lies.
6. That the complaint of the complainant is not maintainable because the same being highly and inordinately time barred. The said project namely Sushant Golf City is a big township sprawling in thousands of acre at Lucknow UP. The same is being completed phase and sector wise and being occupied by the occupants for the last more than 10 years onwards, whereas the complaint under reply is filed recently and many years after the same. It is initiated with ulterior motives of undue harassment and by way of unfair practices by the complainant.
7. That the complaint of the complainant is not maintainable because the complainant has failed to show any violation of any applicable



laws, rules and regulations being committed by the respondent office in any manner whatsoever.

8. It is further submitted that as per the information available to the respondent, the complainant is also not buyer, occupier or in possession of any unit/flat in the said project. None of the inhabitants of the said project has ever made any complaint qua any alleged violation etc. Thus, the complaint under reply is not maintainable and is liable to be rejected outrightly.
9. That the complaint under reply is not maintainable because the complainant has sought to initiate "fishing and roving" enquiry without any basis, details and material particulars and has been trying to mislead this Hon'ble Tribunal with malafide intentions. She has not placed on record any material, supporting documents etc. alongwith specific details to show any violation of any environmental laws by the respondent office.
10. That the complaint under reply is bundle of lies, defamatory, libellous and liable to be rejected. It has sought to create serious prejudice and severe harm to the reputation, goodwill, standing, business, working and functioning of the respondent company. Thus, the respondent reserves its rights to take suitable legal action against the complainant in this regard.



11. That the complaint under reply is devoid of any material particulars, merits and supporting evidence. Thus, the respondent reserves its rights to file comprehensive reply/response thereto provided it is supplied with sufficient pleadings, details, material particulars, supporting documents etc. (if any).

PARAWISE REPLY:-

1. That the contents of unnumbered para of the complaint is wrong, false, frivolous, baseless, vague, bald, vexatious and afterthought. It is submitted that the complaint is malicious, absurd, false, baseless, vexatious and inspired with ulterior motive. The said complaint is motivated to extort money from the respondent. There is no violation of any kind qua the applicable environmental laws or any other law which may affect the safety and lives of the inhabitant therein and the other surrounding people. All the requisites permissions/sanctioned etc. have already been taken by the respondent in this regard throughout the said project since beginning till completion. The respondent has already handed over the possession of thousands of unites to the respective flat, plot, villas, shops and commercials units to their owners. The respondent has already provided all the agreed amenities and facilities to the flats/other properties owners, inter-alia water supply pipe line, sewerage, electricity, green belt etc. It may also



be noted that the respondent has provided adequate area of green belt, green plantations etc.

2. It may be noted that Sushant Golf City Project in Lucknow was initiated by the respondent office namely Ansal High Tech Township Ltd. It is supervising and managing the said project. Relevant documents pertaining to the same are asunder:-

- i. Environmental clearance certificate issued in favour of respondent is **Annexure-R/2**.
- ii. Copies of the documents showing installation of water supply is **Annexure-R/3**.
- iii. Adequate plantation and green belt area is adequately covering major part of the total plot/complex area as highlighted in development plan of said project. Copy of the documents showing adequate plantation and green belt area in the said project is **Annexure-R/4**.

3. That it is suffice to say in view of the above mentioned documents that the respondent has obtained required permissions and approvals from the concerned authorities and departments as per applicable laws, rules and regulations in respect of the said project. The said project was developed/constructed within the purview of the permissible laws. The respondent primary focus was to ensure the compliance of all the applicable statutory laws



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since the initiation of the construction and it adhered to the same in its letter and spirit throughout. Thus, it is clear that the said complaint under reply is not maintainable either on law or on facts and is liable to be rejected being false, frivolous, baseless and unsubstantiated.

4. It is pertinent to mention here that the said project is a big township rather one of the biggest and prestigious township in North India. The first phase itself is sprawled in approximately 5000 acres consisting of all modern high class facility being part of planned city. It has huge water tank with filtration plant and STP installation at multiple places.
5. It has green belt and multiple parks in each Sector. Green graphy patches are also maintained and covering major part of the said sub city adjacent to every housing and commercial block. The plot, villas etc. consisting of residential, commercial and institutional unit are clearly demarcated having 4 and 6 lane well maintained and well lit road. The water is being treated in mechanize plant.
6. The township is being developed phasewise and after completing being handed over to the respective owners /applicants in the shape of flat, demarcated plot, villas, institution and commercial unit. The said township has huge shopping mall, hospitals, clinics,



medical centre, banquet halls, ample parking space, gated community with proper fencing, boundary walls, security guards, many big schools, hotels, adequate plantation, trees, sewer lines, jogging track, golf course, big play ground in every Sector.

7. The same are being well maintained by a separate maintenance agency. Thousands of families are staying there happily and many business premises are also being operated from the said township. It is well connected with Sahid Path, Ring Road, Sultanpur Road as well as Seetapur Road. It is one of the best township in whole of North India.
8. It appears that the complainant/applicant is not even staying there and does not have any property there. She appears to be a professional litigant and a blackmailer. The complaint under reply is classic example of misuse and abuse of process of law and liable to be dismissed with deterrent heavy costs.

PRAYER

In view of the above, it is prayed in the interest of justice that the present complaint under reply may kindly be dismissed in favour of the respondent.



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An exemplary and heavy costs may also kindly be imposed upon the complainant for having been initiated false and baseless complaint.

Any other and further order(s) as this Ld. Tribunal may deem fit and proper in this context.



Filed by the respondent

Through

A handwritten signature in blue ink, appearing to be 'Rakesh Kumar'.

Counsel
Rakesh Kumar,
Advocate
Enrol. No.D-R/87/98
T-6, Lower Ground Floor,
Green Park Extension, New Delhi
Mob:9818946602
Email: kumarrakesh41@rediffmail.com

Place: New Delhi
Date:15.05.2023

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AFFIDAVIT

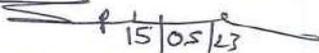
I, Manish Pandey, Senior Manager S & M and concerned, competent and authorized official of the respondent company having office at Sushant Golf City, Lucknow, do hereby solemnly affirm and state as under:-

1. That I am the concerned, competent and authorized official of the respondent company in the afore titled matter and I am fully conversant with the facts and circumstances of the present case since beginning.
2. That the accompanying reply has been prepared and drafted by our counsel under our instructions.
3. That I have read and understood the contents of the accompanying reply and I hereby state that the averments of facts contained in the same are true and correct.


DEPONENT

VERIFICATION:

Signature T.I. Attested


15/05/23

Satya Prakash Srivastava
Advocate & Notary
Lucknow, U.P. India

Identify the deponent/executed/surety
who has signed Put T.I, before me.

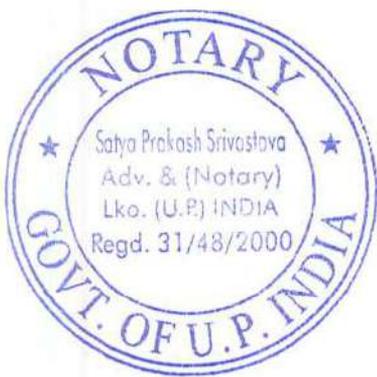


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Verified atthis day of May, 2023 that the contents of the above affidavit are true to my knowledge, no part of it is false and nothing material has been concealed therefrom.



DEPONENT



Signature T.I. Attested

[Signature]
Satya Prakash Srivastava
Advocate & Notary
Lucknow, U.P. India

Identify the deponent/executed/surety who has signed/Put T.I. before me.



[Faint text at the bottom right of the page, possibly bleed-through or a stamp.]

CERTIFIED TRUE COPY OF RESOLUTION PASSED BY THE DIRECTORS OF ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED, AT THEIR MEETING HELD ON THE 12TH AUGUST, 2022 AT NEW DELHI

Authorization for dealing with legal matters of various projects situated in Lucknow, Uttar Pradesh (Modification of earlier resolution dated 03rd November, 2021)

"RESOLVED THAT in supersession of earlier Resolution passed by the Directors of the Company at their meeting held on the 03rd November, 2021, approval of the Directors be and are hereby accorded to authorize and empower, severally, the following officers / executives of the Company (hereinafter referred as "Authorised Persons"), to do the following acts/deeds and thing, as may be necessary, in respect of legal proceedings initiated before Courts/Tribunals/Forums at Uttar Pradesh, for the projects of the Company situated at Lucknow, Uttar Pradesh, in the manner hereunder mentioned:

1. Shri Satyendra Kumar Singh (Principal Advisor)
2. Shri Bhavnesh Gujral (Add. Vice President- S&M)
3. Shri Virender Singh (Asstt. Vice President - Projects)
4. Shri Santosh Singh (Sr. General Manager - S&M)
5. Shri Shailesh Dwivedi (Sr. General Manager-Liason)
6. Shri Ashish Ojha (Asstt. General Manager - S&M)
7. Shri Farhan Siddiqui (Asstt. General Manager - S&M)
- ⑧. Shri Manish Pandey (Sr. Manager - S&M)
9. Shri Anil Pandey (Sr. Manager - Land Dept.)
10. Shri Amit Arora (Manager - Accounts)
11. Shri Binay Tiwari (Manager - Projects)
12. Shri Ayush Pratap Singh (Dy. Manager - S&M)
13. Smt. Surbhi Saxena (Asstt. Manager - S&M)
14. Shri Mahender Singh (Asstt. Manager - Projects)
15. Ms. Riya Rathore (Executive - Legal)

- a. To represent the Company in legal proceedings initiated before Courts at Uttar Pradesh.
- b. to sign, submit, verify, institute, conduct, defend complaints, legal proceedings, pleadings, evidence, statements, documents, affidavits, certificates, petitions, vakalatnamas and applications before various Courts at Uttar Pradesh.
- c. to sign and execute relevant form/s as may be required/ applicable under various laws/ statutes.
- d. to do or cause to be done all such acts, deeds, and things and take all such steps as may be necessary, which are required or incidental, ancillary or consequential to the exercise of the above authorities and powers.

RESOLVED FURTHER THAT all acts, things or deeds, done or caused to be done, by aforesaid Authorized Persons for the above matter, before conferring this authorization, be and are hereby ratified and confirmed, as being done or caused to be done for and on behalf of the Company.

Ansal Properties & Infrastructure Ltd.

(An ISO 14001 : 2004 OHSAS 18001 : 2007)

115, Ansal Bhawan, 16, Kasturba Gandhi Marg, New Delhi-110 001

Tel.: 23353550, 66302268 / 69 / 70 / 72

Website: www.ansalapi.com

CIN: L45101DL1967PLC004759

Email: customercare@ansalapi.com TOLL FREE NO. 1800 266 5565

RESOLVED FURTHER THAT all such acts, deeds, matters and things, done or to be done by aforesaid Authorized Persons in connection with and to safeguard the interest of the Company, shall be binding on the Company and deemed to have been done by the Company itself

RESOLVED FURTHER THAT upon exercising the aforesaid authority, the concerned Authorised Person of the Company shall intimate to the Company Secretarial Department within 15 days of such exercise of authority/ies.

RESOLVED FURTHER THAT above authorization in favour of the aforesaid Authorized Persons, shall remain in force till the date they remain in the employment/hold position in the Company or any other resolution is passed by the Directors, modifying and/or revoking this authorization, whichever is earlier.

RESOLVED FURTHER THAT a certified true copy of this Resolution be forwarded wherever required under the signatures of any Director or Company Secretary of the Company."

Certified to be correct
for **Ansal Properties & Infrastructure Limited**


Mr. Abdul Sami
General Manager (Corporate Affairs) &
Company Secretary
FCS-7135

Ansal Properties & Infrastructure Ltd.

(An ISO 14001 : 2004 OHSAS 18001 : 2007)

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Email: customercare@ansalapi.com TOLL FREE NO. 1800 266 5565

Handwritten signature

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Dr. Bhim Rao Ambedkar Paryavaran Parisar

Vineet Khand-1, Gomti Nagar, Lucknow-226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 541

E-mail : up.seiaa@yahoo.com

Date.....09/05/2011

Ref.No. 1322/Parva/SEAC/621/2011/TA(U)

To,

Mr. Vinod Tiku,
C.O.O- Project,
M/S Ansal Properties & Infrastructure Ltd.,
306/3rd Floor, Naurang House,
K.S. Marg, New Delhi-110005

Sub: Environmental Clearance for Sushant Golf City, Hitech Township and its extension in Village Barauna, Madarman, Nizampur, Majhigawan, Hasnpur, Sanal, Kanhara and Pohar Nagar, Tikaria, Lucknow. M/s Ansal Properties & Infrastructure Ltd.

Dear Sir,

Please refer to your letter dated 7/12/2010 addressed to The Director and Secretary, SEAC, U.P. Directorate of Environment- Govt. of U.P. Dr. Bhim Rao Ambedkar Paryavaran Parisar, Vineet Khand-1, Gomti Nagar, Lucknow on the subject as above. The State Level Expert Appraisal Committee has considered the case and has been given to understand that: The Committee was given to understand that:

1. Environmental Clearance is sought for Township Project of Sushant Golf City, Hitech Township and its extension in Village Barauna, Madarman, Nizampur, Majhigawan, Hasnpur, Sanal, Kanhara and Pohar Nagar Tikaria, Lucknow. M/s Ansal Properties & Infrastructure Ltd.
2. The existing plot area of the project is 1976.77 Acres and dwelling units are 13680.
3. Environmental Clearance is sought only for the proposed expansion area of 1765.0 Acres or (714.295Ha) and built up area 70,33,797.52 sq.mt.
4. The proposal is covered under category 8b of the EIA notification dated 14/9/2006 and the amendments thereof.
5. The proposed project having residential, commercial, industrial, educational and hospital facilities.
6. The project consist 29469 nos. of dwelling unit, and estimated population 293016 nos.
7. Green area proposed is 2373825.91 sq.mt, and exclusive green cover is 1079676.11 sq.mt (266.68 acres)
8. Plantation of trees on both sides of all roads is required for noise attenuation.
9. The total water requirement for the project is 28.15 MLD, and the fresh water requirement 22.975 MLD will be met from ground water (20 tube wells).
10. 18.40 MLD waste water is expected to be generated and it will be treated in STR of 18.5 MLD capacity out of which 14.80 MLD treated water will be reused in flushing/cooling/irrigation.
11. Roads will be constructed into three level hierarchy i.e. Category I- Arterial Roads (Having 45m and 30m right of way), Category II- Sub Arterial Roads (Having road network at the periphery of the township with right of way of 24m), Category III- Local Distributor Roads (Having 18m, 12m and 9m right of way).
12. Total power requirement is 440MW. The backup power supply for essential services through 5 nos of DG sets (4nos. x150 KVA, 1nos x100 KVA & 1nos x 700KVA) are proposed.
13. For RWH 30nos. of pits are proposed for 10249.23 m³/hr run-off.
14. Approx 219.76 MT/day of solid waste will be generated during operation phase. It will be collected and segregated into biodegradable, recyclable and others fractions and disposed off as per MSW Rules, 2000.
15. The total proposed parking for the project is 38618 ECS for commercial and residential purposes.

Based on the recommendations of the State Level Expert Appraisal Committee (64th Meeting held on dated 21/04/2011) on the above said project. The State Level Environment Impact Assessment Authority (35th meeting held on 05/05/2011) has decided to grant the Environmental Clearance to the project subject to the effective implementation of the following conditions:

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S.C. for the Sushant Golf City, (Hitech) Township and its extension Vill: Parkside, Parkside, Noida, Malhotra, Hapur, Sand Khilera and Polar Nagar, Lucknow

General Conditions :

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured to obtain the no objection certificate from the U.P. Pollution Control Board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent authority shall be obtained in this regards.
5. All tree-felling in the project area shall be as permitted by the Forest Department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal to reconstruction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. It shall be ensured to obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. It shall be ensured to obtain necessary clearances from the competent authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law. Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regard.
14. Suitable rainwater harvesting system as per designs of Ground Water Department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermi-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the trees.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CI-Cadrej GBC, shall be studied and followed as far as possible.

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E.C. for the Sushant Golf City, Hitech Township and its per. in Vill. (Barhous) Madhrihar, Bhanjaga, Malharwan, Hiranpur, Sanki Kamban and Pohan Upper Tikar, Jaipur

48. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
49. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
50. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
51. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
52. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
53. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
54. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
55. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
56. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
57. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
58. E-Waste Management should be done as per MoEF guidelines.
59. Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.
60. The use of suitably processed plastic waste in the construction of roads should be considered.
61. Displaced persons shall be suitably rehabilitated as per prescribed norms.
62. Dispensary for first aid shall be provided.
63. Health impacts, Socio-economic impacts, soil degradation factors and biodiversity indices should also be included in EIA reports.
64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
65. Diesel generating set stacks should be monitored for CO and HC.
66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both pre and post monsoon seasons.
67. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
70. Rapid EIA status should be undertaken for three months during the non-monsoon period and the monitoring should be as per the latest norms of MoEF.
71. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purpose and compliance.

b. Specific Conditions:

- 1) In addition to 18% green cover as proposed, a 10 Mt. wide green belt shall be provided within the boundary of the township consisting of indigenous trees of diverse varieties as per CPCB guidelines.

E.C. for the Sushant Golf City, Mitich Township and its ext. in Vill. Barana, Madaraha, Nizampur, Mallikawan, Pasapur, Sahal Kantiari and Pahal Khar Tiharin, Lucknow

- 2) Inhabitants of villages included in the project site will not be displaced but the infrastructure facilities to be endorsed to them.
- 3) No internal roads should be less than 09 Mt. wide.
- 4) All the ponds covered in the project area shall be adopted by the project proponents, and suitably rejuvenated. Wherever a particular area is marked as a pond in the revenue records. It should be suitably recorded into a pond. A list of water bodies within the project boundaries along with khasra khattuni shall be provided in 3 month.
- 5) No buildings except those required for infrastructure shall be constructed. Individual projects such as group housing construction project, hospital etc. will have to separately apply environmental clearance as per rules.
- 6) Stack height provision should be revised based on combined D.G sets capacity (1100 KVA) as per CPCB guidelines.
- 7) Rain water harvesting facilities will have to be provided by project proponents for general areas for non residential roof top harvesting, the individual developers shall obtain clearance. RWH provision be made on maximum rain fall intensity (40 mm.) and adequate no. of pits be provided.
- 8) Captive Solid Waste Management facilities shall be developed to the waste generated out of the township including bio-medical, municipal solid and e.wastes.
- 9) A compliance report to the earlier environmental clearance issued to the project proponents shall be submitted within one month.
- 10) No ground water shall be abstracted without proper permission of competent Authority.
- 11) 2% of total profit incurred by the project proponents from this project should be utilized for Social, Corporate and Environmental responsibility and report should be submitted.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. Failing this the environmental Clearance shall be deemed to be cancelled.

Necessary statutory clearances should be obtained and submitted before start of any construction activity. In the event of the violation of the condition the environmental clearance shall be automatically deemed to have been cancelled.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006 and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Dr. C.S. Bhatt)

Member Secretary, SEAC

Copy for necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Dr. Nalini Bhatt, Advisor, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhavan, CED Complex, Lodhi Road, New Delhi.
3. Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.

(Dr. Yashpal Singh)

Secretary, SEAC

Director, Environment Directorate, Govt. of U.P.

BY SPEED POST

No. 21- 549/2006-IA.III
Government of India
Ministry of Environment & Forests
(IA Division)

Paryavaran Bhawan
CGO Complex, Lodi Road
New Delhi-110 003
Dated: June 6, 2007

To

✓ Shri Vinod Tiku, President (Projects)
M/s. Ansal Properties & Infrastructure Ltd.
115, Ansal Bhawan,
16, Kasturba Gandhi Marg,
New Delhi-110001.

Subject: Environmental clearance for proposed High Tech City near Lucknow City, U.P.

Sir,

I am directed to refer to your application seeking prior environmental clearance for the above project under the EIA Notification 1994. The above proposal has been appraised as per prescribed procedure on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, EIA, EMP and the additional clarifications furnished in response to the observations of the Additional Expert Appraisal Committee (EAC) constituted by the competent authority in its twelfth meetings held on March 12-13, 2007.

2. It is interalia, noted that M/s. Ansal Properties & Infrastructure Ltd. is proposing to construct a High Tech City near Lucknow City in Uttar Pradesh. The proposal is for plotted development of the High Tech City in a total plot area of 1967.755 Acres (78,71,020 sq.m). The residential area will be planned in 908.268 acre (36,33,072 sq.m). The commercial area will be planned in 140.168 acre (5,60,672 sq.m). The proposed high tech city will accommodate 1,55,000 people. The high tech city will provide educational facilities from nursery school to College. In addition, the township will also provide health facilities, parks, playgrounds, convenient shopping centers, bank, post office and other facilities. The project proponent will provide internal roads, water supply pipe lines, sewer lines and electricity lines etc. The built up area of the High Tech City will be limited to maximum permitted by local development authority for plotted development. Total water requirement is 62,325 m3/d and sewage generation is about 48,250 m3/d. The sewage generated from the high tech city will be treated in a sewage treatment plant located near Gajaria drain flowing along south east periphery of the project area. Approximately 43.68 t/day solid waste will be generated by the high tech city. The inert and

18

- dumpsites for such material must be secured so that they should not leach into the ground water.
- X. Under the provisions of Environment (Protection) Act 1986, legal action shall be initiated against the project proponent if it was found that construction of the project had started without obtaining environmental clearance.

II. Operation Phase

- i. A sewage treatment plant of adequate capacity shall be installed. It should be certified by experts for adequacy and efficiency. A detailed report from independent expert shall be sent to the Ministry before commissioning the plant.
- ii. The solid waste generated should be properly collected & segregated for composting and before disposal to the City Municipal Facility.
- iii. Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Uttar Pradesh Pollution Control Board.
- iv. Diesel generator sets if proposed, as back up power for common area illumination should be of enclosed type and conform to E(P)A Rules prescribed for air and noise emission standards as per CPCB guidelines. Exhausts should be discharged by stack raised to 4 meters above the rooftop.
- v. The green belt design along the periphery of the township shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
- vi. Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.
- vii. Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating.
- viii. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be prevented. Parking should be fully internalized and no public space should be utilized.
- ix. A Report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Ministry in three months time.

PART - B: GENERAL CONDITIONS

- i) The environmental safeguards contained in the EMP report should be implemented in letter and spirit.
- ii) Provision should be made for the supply of kerosene or cooking gas and pressure cooker to the laborers during construction phase.
- iii) All the laborers to be engaged for construction works should be screened for health and adequately treated before the issue of work permits.

non biodegradable waste will be transported to designated land fill site whereas biocomposting of biodegradable waste will be carried out.

3. The EIA report submitted along with the application predict that there will be negligible impact on air quality during construction phase. However, during operation phase no major impact has been predicted. There will be minor negative impact on water quality of the receiving water body during construction as well as operation phase. There will be positive impact on land use pattern due to landscaping and greenbelt development. Plantation of trees and development of recreational area, surrounding area will have positive impact on overall land use.

4. The Expert Committee after due considerations of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations have recommended environmental clearance to the project. Accordingly, the Ministry hereby accords necessary environmental clearance for the project as per the provisions of Environmental Impact Assessment Notification 2006 and general conditions mentioned below:

PART A: SPECIFIC CONDITIONS

I. Construction Phase

- I. Necessary approval of the State Forests Department shall be obtained before commencing construction of the project. Reserve forest, if any, shall not be utilized for the development of high tech city.
- II. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- III. A First Aid Room will be provided in the project both during construction and operation of the project.
- IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- V. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- VI. Disposal of Muck, including excavated material during construction phase should not create any adverse effects on neighboring communities and should be disposed off necessary precautions for general safety and health aspects.
- VII. The diesel generator sets to be used during construction phase should be enclosed type and should conform to E(P)A Rules prescribed for air and noise emission standards.
- VIII. Ambient noise levels should conform to residential area standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase.
- IX. Construction spoils, including bituminous material and other hazardous material, must not be allowed to contaminate watercourses and the

iv) Six monthly monitoring reports should be submitted to the Ministry and its Regional Office at Lucknow.

5. Officials from the Regional Office of MOEF, Lucknow who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional office of MOEF, Lucknow.

6. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.

7. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest (Conservation) Act, 1980, Wildlife Act 1972 etc. shall be obtained, as applicable by project proponents from the competent authorities.

9. A copy of the environmental clearance letter would be marked to the local NGO(s), if any, for their information.

10. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Uttar Pradesh Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Lucknow.

11. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) act 1981, the Environment (Protection) Act, 1986 and the Public Liability (Insurance) Act, 1991.

12. The project authority will enter in to MOU with all buyers of the property, flats/shops etc. to ensure operation and maintenance of the common assets handed over to the society formed by the residents/owners of the buildings located in the high tech city.



(K.C. Rathore)
Additional Director (IA)
Tele: 2436 0789

rathore27@yahoo.com

IN.
MEHTA

3/2
15/10/07

Copy to: -

1. The Secretary, Department of Environment, Government of Uttar Pradesh, Lucknow, U.P.
2. The Member Secretary, U.P. Pollution Control Board, Pickup Bhawan, Lucknow.
3. The CCF, Regional Office, Ministry of Environment & Forests, Lucknow.
4. IA - Division, MOEF, New Delhi - 110001.
5. Guard file.

(K.C.Rathore)
Additional Director (IA)



UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
 125487/UPPCB/Lucknow(UPPCBRO)/CTO/air/LUCKNOW/2021

Dated : 27/08/2021

To ,

Shri SHAILESH DWIVEDI
 M/s ANSAL PROPERTIES AND INFRASTRUCTURE LTD
 2nd Floor Shopping Square - II, Sector - D, Sushant Golf City Sultanpur Road, Lucknow,
 LUCKNOW - 226030
 LUCKNOW

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. ANSAL PROPERTIES AND INFRASTRUCTURE LTD

Reference Application No. 11880878

Dated : 27/08/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s ANSAL PROPERTIES AND INFRASTRUCTURE LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 24/03/2021 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
 This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
 Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal
 Date: 2021.08.27 18:26:31 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.

**Enclosed : As above
 (condition of consent):**

Copy to: Regional Officer, UPPCB, Lucknow.

Pramod Kumar Agarwal Digitally signed by Pramod Kumar
 Agarwal
 Date: 2021.08.27 18:26:48 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.

U.P. Pollution Control Board

23B

Dated : 27/08/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Completed projects establish at Shushant Golf City of M/s Ansal Properties and Infrastructure Ltd, Sultanpur Road, Lucknow namely Celebrity Greens Block A-D-E-R-Q, K,J,P,N,M,L, Garden Block- F,G,H, Paradise Crystal Block-A-B-E-R, Santushti-1 and WALLMART.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	500 KVA DG set	Diesel	1	Particulate Matter	As specified in EPA, 1986
2	500 KVA DG set	Diesel	2	Particulate Matter	As specified in EPA, 1986
3	500 KVA DG set	Diesel	3	Particulate Matter	As specified in EPA, 1986
4	250 KVA DG set	Diesel	4	Particulate Matter	As specified in EPA, 1986
5	125 KVA DG set	Diesel	5	Particulate Matter	As specified in EPA, 1986
6	62.5 KVA DG set	Diesel	6	Particulate Matter	As specified in EPA, 1986
7	250 KVA DG set	Diesel	7	Particulate Matter	As specified in EPA, 1986
8	250 KVA DG set	Diesel	8	Particulate Matter	As specified in EPA, 1986
9	250 KVA DG set	Diesel	9	Particulate Matter	As specified in EPA, 1986
10	320 KVA DG set	Diesel	10	Particulate Matter	As specified in EPA, 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
 125501/UPPCB/Lucknow(UPPCBRO)/CTO/water/LUCKNOW/2021

Dated : 27/08/2021

To ,

Shri SHAILESH DWIVEDI
 M/s ANSAL PROPERTIES AND INFRASTRUCTURE LTD
 2nd Floor Shopping Square - II, Sector - D, Sushant Golf City Sultanpur Road, Lucknow,
 LUCKNOW - 226030
 LUCKNOW

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. ANSAL PROPERTIES AND INFRASTRUCTURE LTD

Reference Application No :11885587

Dated :27/08/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. ANSAL PROPERTIES AND INFRASTRUCTURE LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 24/03/2021 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Pramod Kumar Agarwal

Digitally signed by Pramod Kumar Agarwal
 Date: 2021.08.27 18:29:55 +05'30'

Chief Environmental Officer, Circle-5, UPPCB.

Enclosed : As above
 (condition of consent):

Copy to: Regional Officer, UPPCB, Lucknow.

Pramod Kumar Agarwal

Digitally signed by Pramod Kumar Agarwal
 Date: 2021.08.27 18:30:14 +05'30'

Chief Environmental Officer, Circle-5, UPPCB.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.ANSAL PROPERTIES AND INFRASTRUCTURE LTD vide

Consent Order No. 11885587/ Water

Dated : 27/08/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Completed projects establish at Shushant Golf City of M/s Ansal Properties and Infrastructure Ltd, Sultanpur Road, Lucknow namely Celebrity Greens Block A-D-E-R-Q, K,J,P,N,M,L, Garden Block- F,G,H, Paradise Crystal Block-A-B-E-R, Santushti-1 and WALLMART.

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	5.27 MLD	STP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	50 mg/l
2	BOD	20 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory: 2/261, Vishwas Khand, Gomti Nagar, Lucknow- 226 010 (U.P.)
Email : ETRCLTH@YAHOO.IN, Web: www.etrclth.com
ISO 9001:2015, ISO 14001 : 2015, OHSAS 18001 : 2007 & NABL Accredited Laboratory



Annexure R/3

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ETRC/PM14/TE/REP/FT/17

TEST REPORT WATER ANALYSIS

Test Report Ref No.: ETRC/GW/3804/2023	Date of Report: 07/01/2023
Name /Address/Type of Industry	Ansal Property & Infrastructure Limited (Sushant Golf City, Hi Tech Township) Sultanpur Road District: Lucknow (U.P.)

SAMPLE DETAILS

1	Water/ Waste Water	Ground Water	5	Packing Condition	Sealed
2	Sample Description	Borewell (Sector A)	6	Sample Collected By	ETRC
3	Sample received date	02.01.2023	7	Analysis Start Date	02.01.2023
4	Sample Quantity	5.0 litre	8	Analysis End Date	07.01.2023

TEST RESULT

Sr. No	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection	Indian Standard 10500: 2012	
						Desirable	Permissible
1	Colour	Hazen	IS: 3025 (Part-4): 1983 Reaffirmed: 2017	<5.0	5 - 30	5	15
2	Odour	-	IS: 3025 (Part-5): 1983 Reaffirmed: 2017	Agreeable	Qualitative	Agreeable	Agreeable
3	pH	-	APHA 23 rd Ed. 2017-4500 H ⁺	7.2	1 - 14	6.5-8.5	No Relaxation
4	Turbidity	NTU	APHA 23 rd Ed. 2017-2130 B	BDL	2.0 - 40	1	5
5	Total Hardness as CaCO ₃	mg/l	APHA 23 rd Ed. 2017-2340 C	216.0	5.0 - 800	200	600
6	Alkalinity as CaCO ₃	mg/l	APHA 23 rd Ed. 2017-2320 B	304.0	2.0 - 1000	200	600
7	Calcium as Ca	mg/l	IS: 3025 (Part-40): 1991 Reaffirmed: 2019	54.50	2.0 - 600	75	200
8	Magnesium as Mg	mg/l	APHA 23 rd Ed. 2017-3500 Mg, B	19.44	0.1 - 200	30	100
9	Chloride as Cl	mg/l	APHA 23 rd Ed. 2017-4500-Cl ⁻ B	16.01	2.0 - 2000	250	1000
10	Fluoride as F	mg/l	APHA 23 rd Ed. 2017-4500 F ⁻ C	0.20	0.02 - 5.0	1.0	1.5
11	Total Dissolved Solids (TDS)	mg/l	IS: 3025 (Part-16): 1984 Reaffirmed: 2017	324.0	10 - 5000	500	2000
12	Sulphate as SO ₄	mg/l	APHA 23 rd Ed. 2017-4500- SO ₄ ²⁻	2.50	1.0 - 500	200	400
13	Nitrate as NO ₃	mg/l	IS: 3025 (Part-34): 1986 Reaffirmed: 2019	BDL	1.0 - 70	45	No Relaxation
14	Total Chromium	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.03 - 5.0	0.05	No Relaxation
15	Zinc as Zn	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	0.15	0.05 - 15	5	15
16	Copper as Cu	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.03 - 10	0.05	1.5
17	Cadmium as Cd	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.05 - 2.0	0.003	No Relaxation

Page 1 of 2



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

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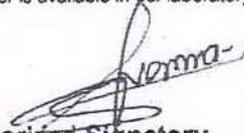
Test Report Ref No.: ETRC/GW/3804/2023

18	Nickel as Ni	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.05 - 5.0	0.02	No Relaxation
19	Manganese as Mn	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	0.02	0.02 - 5.0	0.1	0.3
20	Iron as Fe	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	0.26	0.05 - 20	0.3	No Relaxation
21	Lead as Pb	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.01 - 10	0.01	No Relaxation
22	Arsenic as As	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.02 - 2.0	0.01	0.05
23	Mercury as Hg	µg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.5 - 1000	1.0	No Relaxation

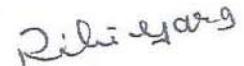
BDL=Below Detection Limit

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.


Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge




Authorized Signatory
(Ritu Garg)
QM



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory: 2/261, Vishwas Khand, Gomti Nagar, Lucknow- 226 010 (U.P.)
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ISO 9001:2015, ISO 14001 : 2015, OHSAS 18001 : 2007 & NABL Accredited Laboratory



ETRC/PM14/TES-REP/FT/17

TEST REPORT WATER ANALYSIS

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Test Report Ref No.: ETRC/GW/3802/2023	Date of Report: 07/01/2023
Name /Address/Type of Industry	Ansal Property & Infrastructure Limited (Sushant Golf City, Hi Tech Township) Sultanpur Road District: Lucknow (U.P.)

SAMPLE DETAILS

1	Water/ Waste Water	Ground Water	5	Packing Condition	Sealed
2	Sample Description	Borewell (Sector C)	6	Sample Collected By	ETRC
3	Sample received date	02.01.2023	7	Analysis Start Date	02.01.2023
4	Sample Quantity	5.0 litre	8	Analysis End Date	07.01.2023

TEST RESULT

Sr. No	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection	Indian Standard 10500: 2012	
						Desirable	Permissible
1	Colour	Hazen	IS: 3025 (Part-4): 1983 Reaffirmed: 2017	<5.0	5 - 30	5	15
2	Odour	-	IS: 3025 (Part-5): 1983 Reaffirmed: 2017	Agreeable	Qualitative	Agreeable	Agreeable
3	pH	-	APHA 23 rd Ed. 2017-4500 H ⁺	7.1	1 - 14	6.5-8.5	No Relaxation
4	Turbidity	NTU	APHA 23 rd Ed. 2017-2130 B	BDL	2.0 - 40	1	5
5	Total Hardness as CaCO ₃	mg/l	APHA 23 rd Ed. 2017-2340 C	224.0	5.0 - 800	200	600
6	Alkalinity as CaCO ₃	mg/l	APHA 23 rd Ed. 2017-2320 B	288.0	2.0 - 1000	200	600
7	Calcium as Ca	mg/l	IS: 3025 (Part-40): 1991 Reaffirmed: 2019	41.68	2.0 - 600	75	200
8	Magnesium as Mg	mg/l	APHA 23 rd Ed. 2017-3500 Mg, B	29.16	0.1 - 200	30	100
9	Chloride as Cl	mg/l	APHA 23 rd Ed. 2017-4500-Cl ⁻ B	12.01	2.0 - 2000	250	1000
10	Fluoride as F	mg/l	APHA 23 rd Ed. 2017-4500 F ⁻ C	0.28	0.02 - 5.0	1.0	1.5
11	Total Dissolved Solids (TDS)	mg/l	IS: 3025 (Part-16): 1984 Reaffirmed: 2017	314.0	10 - 5000	500	2000
12	Sulphate as SO ₄	mg/l	APHA 23 rd Ed. 2017-4500- SO ₄ ²⁻	7.04	1.0 - 500	200	400
13	Nitrate as NO ₃	mg/l	IS: 3025 (Part-34): 1986 Reaffirmed: 2019	BDL	1.0 - 70	45	No Relaxation
14	Total Chromium	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.03 - 5.0	0.05	No Relaxation
15	Zinc as Zn	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	0.07	0.05 - 15	5	15
16	Copper as Cu	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.03 - 10	0.05	1.5
17	Cadmium as Cd	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.05 - 2.0	0.003	No Relaxation

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Test Report Ref No.: ETRC/GW/3802/2023

18	Nickel as Ni	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.05 - 5.0	0.02	No Relaxation
19	Manganese as Mn	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	0.06	0.02 - 5.0	0.1	0.3
20	Iron as Fe	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	0.33	0.05 - 20	0.3	No Relaxation
21	Lead as Pb	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.01 - 10	0.01	No Relaxation
22	Arsenic as As	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.02 - 2.0	0.01	0.05
23	Mercury as Hg	µg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.5 - 1000	1.0	No Relaxation

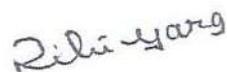
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Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge




Authorized Signatory
(Ritu Garg)
QM



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ETRC/PM14/TES-REP/FT/17

TEST REPORT WATER ANALYSIS

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Test Report Ref No.: ETRC/GW/3803/2023	Date of Report: 07/01/2023
Name /Address/Type of Industry	Ansal Property & Infrastructure Limited (Sushant Golf City, Hi Tech Township) Sultanpur Road District: Lucknow (U.P.)

SAMPLE DETAILS

1	Water/ Waste Water	Ground Water	5	Packing Condition	Sealed
2	Sample Description	Borewell (Sector D)	6	Sample Collected By	ETRC
3	Sample received date	02.01.2023	7	Analysis Start Date	02.01.2023
4	Sample Quantity	5.0 litre	8	Analysis End Date	07.01.2023

TEST RESULT

Sr. No	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection	Indian Standard 10500: 2012	
						Desirable	Permissible
1	Colour	Hazen	IS: 3025 (Part-4): 1983 Reaffirmed: 2017	<5.0	5 - 30	5	15
2	Odour	-	IS: 3025 (Part-5): 1983 Reaffirmed: 2017	Agreeable	Qualitative	Agreeable	Agreeable
3	pH	-	APHA 23 rd Ed. 2017-4500 H ⁺	7.5	1 - 14	6.5-8.5	No Relaxation
4	Turbidity	NTU	APHA 23 rd Ed. 2017-2130 B	BDL	2.0 - 40	1	5
5	Total Hardness as CaCO ₃	mg/l	APHA 23 rd Ed. 2017-2340 C	248.0	5.0 - 800	200	600
6	Alkalinity as CaCO ₃	mg/l	APHA 23 rd Ed. 2017-2320 B	316.0	2.0 - 1000	200	600
7	Calcium as Ca	mg/l	IS: 3025 (Part-40): 1991 Reaffirmed: 2019	27.25	2.0 - 600	75	200
8	Magnesium as Mg	mg/l	APHA 23 rd Ed. 2017-3500 Mg, B	43.74	0.1 - 200	30	100
9	Chloride as Cl	mg/l	APHA 23 rd Ed. 2017-4500-Cl ⁻ B	26.02	2.0 - 2000	250	1000
10	Fluoride as F	mg/l	APHA 23 rd Ed. 2017-4500 F C	0.23	0.02 - 5.0	1.0	1.5
11	Total Dissolved Solids (TDS)	mg/l	IS: 3025 (Part-16): 1984 Reaffirmed: 2017	484.0	10 - 5000	500	2000
12	Sulphate as SO ₄	mg/l	APHA 23 rd Ed. 2017-4500- SO ₄ ²⁻	6.13	1.0 - 500	200	400
13	Nitrate as NO ₃	mg/l	IS: 3025 (Part-34): 1986 Reaffirmed: 2019	BDL	1.0 - 70	45	No Relaxation
14	Total Chromium	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.03 - 5.0	0.05	No Relaxation
15	Zinc as Zn	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	0.15	0.05 - 15	5	15
16	Copper as Cu	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.03 - 10	0.05	1.5
17	Cadmium as Cd	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.05 - 2.0	0.003	No Relaxation

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Test Report Ref No.: ETRC/GW/3803/2023

18	Nickel as Ni	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.05 - 5.0	0.02	No Relaxation
19	Manganese as Mn	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	0.03	0.02 - 5.0	0.1	0.3
20	Iron as Fe	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	0.18	0.05 - 20	0.3	No Relaxation
21	Lead as Pb	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.01 - 10	0.01	No Relaxation
22	Arsenic as As	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.02 - 2.0	0.01	0.05
23	Mercury as Hg	µg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.5 - 1000	1.0	No Relaxation

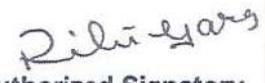
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Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge




Authorized Signatory
(Ritu Garg)
QM



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ETRC/PM14/TEs-REP/FT/17

TEST REPORT WATER ANALYSIS

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Test Report Ref No.: ETRC/GW/3801/2023	Date of Report: 07/01/2023
Name /Address/Type of Industry	Ansal Property & Infrastructure Limited (Sushant Golf City, Hi Tech Township) Sultanpur Road District: Lucknow (U.P.)

SAMPLE DETAILS

1	Water/ Waste Water	Ground Water	5	Packing Condition	Sealed
2	Sample Description	Borewell (Sector G)	6	Sample Collected By	ETRC
3	Sample received date	02.01.2023	7	Analysis Start Date	02.01.2023
4	Sample Quantity	5.0 litre	8	Analysis End Date	07.01.2023

TEST RESULT

Sr. No	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection	Indian Standard 10500: 2012	
						Desirable	Permissible
1	Colour	Hazen	IS: 3025 (Part-4): 1983 Reaffirmed: 2017	<5.0	5 - 30	5	15
2	Odour	-	IS: 3025 (Part-5): 1983 Reaffirmed: 2017	Agreeable	Qualitative	Agreeable	Agreeable
3	pH	-	APHA 23 rd Ed. 2017-4500 H ⁺	7.8	1 - 14	6.5-8.5	No Relaxation
4	Turbidity	NTU	APHA 23 rd Ed. 2017-2130 B	BDL	2.0 - 40	1	5
5	Total Hardness as CaCO ₃	mg/l	APHA 23 rd Ed. 2017-2340 C	236.0	5.0 - 800	200	600
6	Alkalinity as CaCO ₃	mg/l	APHA 23 rd Ed. 2017-2320 B	396.0	2.0 - 1000	200	600
7	Calcium as Ca	mg/l	IS: 3025 (Part-40): 1991 Reaffirmed: 2019	43.28	2.0 - 600	75	200
8	Magnesium as Mg	mg/l	APHA 23 rd Ed. 2017-3500 Mg, B	31.10	0.1 - 200	30	100
9	Chloride as Cl	mg/l	APHA 23 rd Ed. 2017-4500-Cl ⁻ B	12.01	2.0 - 2000	250	1000
10	Fluoride as F	mg/l	APHA 23 rd Ed. 2017-4500 F ⁻ C	0.22	0.02 - 5.0	1.0	1.5
11	Total Dissolved Solids (TDS)	mg/l	IS: 3025 (Part-16): 1984 Reaffirmed: 2017	368.0	10 - 5000	500	2000
12	Sulphate as SO ₄	mg/l	APHA 23 rd Ed. 2017-4500- SO ₄ ²⁻	4.62	1.0 - 500	200	400
13	Nitrate as NO ₃	mg/l	IS: 3025 (Part-34): 1986 Reaffirmed: 2019	BDL	1.0 - 70	45	No Relaxation
14	Total Chromium	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.03 - 5.0	0.05	No Relaxation
15	Zinc as Zn	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	0.06	0.05 - 15	5	15
16	Copper as Cu	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.03 - 10	0.05	1.5
17	Cadmium as Cd	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.05 - 2.0	0.003	No Relaxation

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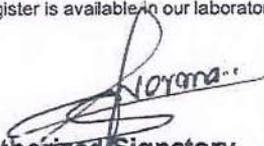
Test Report Ref No.: ETRC/GW/3801/2023

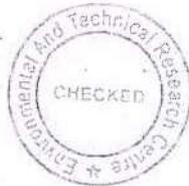
18	Nickel as Ni	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.05 - 5.0	0.02	No Relaxation
19	Manganese as Mn	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	0.02	0.02 - 5.0	0.1	0.3
20	Iron as Fe	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	0.12	0.05 - 20	0.3	No Relaxation
21	Lead as Pb	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.01 - 10	0.01	No Relaxation
22	Arsenic as As	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.02 - 2.0	0.01	0.05
23	Mercury as Hg	µg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.5 - 1000	1.0	No Relaxation

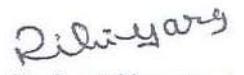
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ETRC/PM14/RES-REP/FT/17

TEST REPORT WATER ANALYSIS

32

Test Report Ref No.: ETRC/GW/3805/2023	Date of Report: 07/01/2023
Name /Address/Type of Industry	Ansal Property & Infrastructure Limited (Sushant Golf City, Hi Tech Township) Sultanpur Road District: Lucknow (U.P.)

SAMPLE DETAILS

1	Water/ Waste Water	Ground Water	5	Packing Condition	Sealed
2	Sample Description	Borewell (Sector J)	6	Sample Collected By	ETRC
3	Sample received date	02.01.2023	7	Analysis Start Date	02.01.2023
4	Sample Quantity	5.0 litre	8	Analysis End Date	07.01.2023

TEST RESULT

Sr. No	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection	Indian Standard 10500: 2012	
						Desirable	Permissible
1	Colour	Hazen	IS: 3025 (Part-4): 1983 Reaffirmed: 2017	<5.0	5 - 30	5	15
2	Odour	-	IS: 3025 (Part-5): 1983 Reaffirmed: 2017	Agreeable	Qualitative	Agreeable	Agreeable
3	pH	-	APHA 23 rd Ed. 2017-4500 H ⁺	7.6	1 - 14	6.5-8.5	No Relaxation
4	Turbidity	NTU	APHA 23 rd Ed. 2017-2130 B	BDL	2.0 - 40	1	5
5	Total Hardness as CaCO ₃	mg/l	APHA 23 rd Ed. 2017-2340 C	256.0	5.0 - 800	200	600
6	Alkalinity as CaCO ₃	mg/l	APHA 23 rd Ed. 2017-2320 B	420.0	2.0 - 1000	200	600
7	Calcium as Ca	mg/l	IS: 3025 (Part-40): 1991 Reaffirmed: 2019	43.21	2.0 - 600	75	200
8	Magnesium as Mg	mg/l	APHA 23 rd Ed. 2017-3500 Mg, B	35.96	0.1 - 200	30	100
9	Chloride as Cl	mg/l	APHA 23 rd Ed. 2017-4500-Cl ⁻ B	12.01	2.0 - 2000	250	1000
10	Fluoride as F	mg/l	APHA 23 rd Ed. 2017-4500 F ⁻ C	0.32	0.02 - 5.0	1.0	1.5
11	Total Dissolved Solids (TDS)	mg/l	IS: 3025 (Part-16): 1984 Reaffirmed: 2017	406.0	10 - 5000	500	2000
12	Sulphate as SO ₄	mg/l	APHA 23 rd Ed. 2017-4500- SO ₄ ²⁻	7.50	1.0 - 500	200	400
13	Nitrate as NO ₃	mg/l	IS: 3025 (Part-34): 1986 Reaffirmed: 2019	BDL	1.0 - 70	45	No Relaxation
14	Total Chromium	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.03 - 5.0	0.05	No Relaxation
15	Zinc as Zn	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	0.16	0.05 - 15	5	15
16	Copper as Cu	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.03 - 10	0.05	1.5
17	Cadmium as Cd	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.05 - 2.0	0.003	No Relaxation

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18	Nickel as Ni	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.05 - 5.0	0.02	No Relaxation
19	Manganese as Mn	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.02 - 5.0	0.1	0.3
20	Iron as Fe	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	0.12	0.05 - 20	0.3	No Relaxation
21	Lead as Pb	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.01 - 10	0.01	No Relaxation
22	Arsenic as As	mg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.02 - 2.0	0.01	0.05
23	Mercury as Hg	µg/l	APHA 23 rd Ed. 2017-3120 B (ICP-OES)	BDL	0.5 - 1000	1.0	No Relaxation

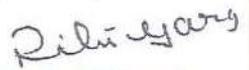
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Lab-Incharge




Authorized Signatory
(Ritu Garg)
QM

S.No.	Item Name	Area Sqmt.
	Part-1	
	Pocket Park area	
	Sector C	Area Sqmt.
1	Park 1 C	1,489.57
2	Park 2C	1,754.72
3	Park 3 C	1,307.46
4	Park 4 C	2,250.42
5	Park 5 C	2,321.03
6	Park 8 C	2,711.63
7	Park 9 C	779.58
8	Park 10 C	372.66
9	Park 11 C	1,223.17
10	Park 12 C	1,146.99
11	Park 13 C	1,751.26
12	Park 17 C	1,235.20
13	Park 19 C	1,078.49
14	Park 21 C	380.93
15	Park 21 C Sec Park	8,555.39
16	Park 22 C(Sec Park)	10,097.54
17	Park 22 C (Pkt 9)	572.36
17	Park 22C/1 Pocket C9	236.97
17	Park 22C/2, 3, 4 Pocket C9	760.89
18	Park23 C	7,513.30
19	Park 25 C Sec Park	8,281.29
20	Houses Sec. C	274.78
21	STP	1,371.60
	Total Area Sqmt.	57,467.24
	Total Area acre	14.200
	Sector D	
22	Park 1 D	2,390.90
23	Park 2 D	1,910.83
24	Park 3 D	8,874.02
25	Park 4-D	8,257.88
26	Park 5-D	1,990.68
27	Park 6 D	6,816.73
28	Park 7 -D	9,068.88
29	Park 8 D	5,465.86
30	Park 10 D	813.92
31	Park 11 D	1,404.96
32	Park 12 D	1,404.96
33	Park 13 D	541.46
34	Park 14 D	1,356.60
35	Park 15 D	2,331.32
36	Park 16 D	3,304.85
37	Park 17 D	3,749.77
38	Park 18 D	2,574.00
39	Shopping Square 1	842.76
40	Shopping Square 2	887.34
41	9 Mt. Road D1	100.99
42	9 Mt. Road D3	70.80
43	Houses Sec. D	422.37
	Total Area Sqmt.	64,581.85
	Total Area acre	15.958
	Sector E	
44	Park 1 E	681.77
45	Park No-4 S-E4	444.65
46	Park 6 E	234.31
	Total Area Sqmt.	1,360.73
	Total Area acre	0.336
	Sector F	
47	Park F- 2	497.36
48	Park F-1	3,290.46
	Total Area Sqmt.	3,787.82
	Total Area acre	0.936
	Sector G	
49	BT Park-9 Sec-G/7	1,712.02

50	Park 1 G	2,617.57
51	Park 2 G	2,235.04
51	Park 3G	1,833.27
52	Park 4 G	2,133.91
53	Park 5 G	2,101.95
54	Park 6 G	1,876.86
55	Park 8 G	1,761.50
56	Park 10 G	2,282.56
57	House G1	22.50
58	House G7	58.80
	Total Area Sqmt.	18,635.96
	Total Area acre	4.605
	Sector J, K & M	
59	Park No-7 Sec J-6	2,181.32
60	Park No-8 Sec J-6	2,624.38
61	Park J-9,S-J- 6	1,963.65
62	Park J-11,S-J - 7	628.70
63	Park J-12,S-J-7	2,126.00
64	House Sec J	146.91
65	Park No. 4J	1,576.04
66	Park 2 K	174.99
67	Park 10 J	1,597.17
67	Park 18J	318.41
68	Park 19J	367.42
68	Olympus	337.19
	Total Area Sqmt.	14,042.17
	Total Area acre	3.470
	Total Area Sqmt.	159,875.76
	Total Area acre	39.505
	Common Area	
68	End Plaza (ATM Side)	7,380.95
69	Green Belt Sec -C Side	13,380.64
70	Green belt (G D Goyanka Side)	16,659.87
71	End Plaza (G D Goyanka Side)	6,089.12
72	Plaza One	1,653.31
73	Bamboo Plaza	39.96
74	Over bridge	484.00
75	G.B.Near Sub Station	1,297.90
76	Over Bridge GDG Side	976.16
77	Green Belt Sec -C Side & A Side	39,691.63
	Total Area Sqmt.	87,653.52
	Total Area acre	21.659
	Rotary	
78	Sec J Rotary	2,261.55
	Total Area Sqmt.	2,261.55
	Total Area acre	0.559
	Road area	
79	Road A 2	7,149.99
80	Road B 1	1,342.49
81	Road B 2	5,975.06
82	Road B 3	4,827.73
83	Road B 4	2,609.18
84	Road B 10 near Mistry Home	613.53
85	B 12 Road (Sec J)	8,870.00
86	Road 24 Mt. A 2 to Sec D-3 & D-2	1,109.44
87	C-3 Road 24 mtr	1,230.90
88	C - 5 Road	272.06
89	C-6 Road 24 mtr.	731.28
90	C-07 Road	6,729.25
91	B-1 Road,1-D Park	7,283.52
92	I B B 3 Along C 2 Road	1,677.39
93	Front of Wal Mart	2,776.26
94	IT Park	4,839.32
95	Road 18 Mt. D1 Pocket	1,491.70
	Total Area Sqmt.	59,529.18

	Total Area acre	14.709
	Total Area Sqmt.	309,320.01
	Total Area acre	76.432
	Plantation Area	
96	A - 2 Road	779.46
97	Green belt (Shaheed path)	4,438.50
98	A 9 Road	5,651.96
99	C-3 Road	1,246.78
100	A (Sec J 45 M) Road	95.82
	Total Area Sqmt.	12,212.51
	Total Area acre	3.018
	G.Total Area Sqmt.	321,532.52
	G.Total Area acre	79.450
S.No.	Item Name	Area Sqmt.
	Part-2	
	Pocket Park area	
	Sector A	Area Sqmt.
1	Park 1 A	2,695.53
2	Park 2 A	2,620.07
3	Park 6 A	2,859.53
4	Park 7 A	2,788.31
5	Park 8 A	1,624.55
6	Park 9 A	2,771.96
7	Park 12 A	2,988.45
8	Park 13 A	3,284.42
8	Park 14 A	2,809.89
9	15 A Park	5,062.40
10	Park 16 A	6,079.96
11	Park 17 A	3,242.67
12	Park 18 A	2,420.67
13	Park -19 A (Row House)	968.05
14	Park -20 A	2,123.93
15	21 A Park Sec Park	5,899.83
16	22A/1 Park (Sec A 3)	518.07
17	Park 22A Sec Park	10,488.89
18	Park Pocket A3 near H. No. 98/7	443.69
19	A 4 Row house	202.01
20	A3 Row house	45.00
21	Paradise Crystal	5,528.20
22	Celebrity Meadows	12,026.01
23	Celebrity Meadows Tower F & G	4,263.32
24	Gateway Tower	-
	Total Area Sqmt.	83,755.376
	Total Area acre	20.696
	Sector B	
25	Park 1 B	3,654.42
26	Park 2 B	2,814.24
27	Park 3 B	1,530.10
28	Park 4B	5,184.74
29	Park 5 B	4,160.16
30	Palm ville	-
31	Celebrety Garden	2,820.10
32	Celebrity Green (KGCons.)	500.26
33	Celebrity Green Tower F & G	1,836.42
34	Santushti Enclave	3,759.77
35	Santushti Enclave II Tower A & B	1,277.10
36	Santushti Enclave II Tower C	1,479.77
	Total Area Sqmt.	29,017.067
	Total Area acre	7.170
	Sector H	
37	Golf ville	-
38	Golf ville(New)	-
39	Golf Villa 169	763.10
40	Golf Villa-223	-
41	Golf Villa 224	-

Details of Units - Handed Over / Possession Given

Status As on 31.03.2023

Sr. No.	Description	No. Of Units	Remarks
1	Plots at Mother City	2286	
2	Houses / Villas	1044	
3	Shops	282	
4	LIG, Sector-F	110	
5	EWS, Sector-F	56	
6	LIG, Sector-C	5	
7	Santushti-1&2 - FLATS	300	
8	Celebrity Green - FLATS	95	
9	Celebrity Garden - FLATS	102	
10	Paradise Crystal - FLATS	266	
11	Celebrity Meadows	260	
12	Commercial Plot, Sector-C	8	
13	Commercial Plot, Sector-G	12	
14	Golf Plot / Villa	86	
15	Sector-H, 2B	2	
16	Golf Residencia Plot	14	
17	Villas at Sector-J	90	
18	Plots at Sector-J	265	
19	Palm Floors at Sector-J	66	
20	LIG, Sector-K	376	
21	EWS, Sector-L	245	
22	Jeevan Enclave - Flats at Sector-J	21	
23	City Montessori School	1	
24	Seth Anand Ram Jaipuria School	1	
25	St. Joseph School	1	
26	Lucknow Public School	1	
27	GD Goenka Public School	1	
28	Seth MR Jaipuria	1	
29	Kunskapsskolan School	1	
30	Comfort Hotel	1	
31	The Centrum	1	
32	Damson Plum	1	
33	Maple Club	1	
34	The Palm Club	1	
35	Bharti Wal-mart	1	
36	LULU Mall	1	
37	Medant Hospital	1	
38	ISKCON Temple	1	
39	Millenium Square	1	
40	Felix Square	1	
41	Reliance Smart Point	1	
G. Total		6010	

IN THE COURT OF NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
NEW DELHI

Suit/Appeal No. JURISDICTION OF 201

In re:- Original Application No - 10/2023

Plaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)
Puja kumar

VERSUS

M/S. Ansal APZ

Defendant (s)/ Respondent(s) / Accused Know all to whom these Present shall come that I/we Manish Pantley Sr. Manager (S.M.) authorized Representative of the Respondent Company.

The above named Respondent

do hereby appoint Rakesh kumar, Achin Goel, Chandan, & Rahul Gaur, Advocates 7-6, Green park Extension, Delhi,

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 15 Day of May 2023 accepted subject to the terms of the fees.

Advocate

Client

Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.

(Rakesh Kumar)
Adv. D/R-89/98

Chander
D/5134/19

Rahul Gaur

